

No. DLSA/SECRETARY/NHN/2021-172
Office of the District Legal Services Authority,
Sirmaur District at Nahan, H.P.
Email Address:-secy-dlsa-sir-hp@gov.in

Dated Nahan the 04th day of March, 2021.

ADVERTISEMENT NOTICE

Application are invited from the interested, willing & committed Lawyers who want to work as legal aid counsel, under the Himachal Pradesh legal aid counsel scheme, 2003, in the Courts Station at District Courts Nahan, subject to the following terms and conditions:-

1. Duty and Functions of Legal Aid Counsels:- The Legal Aid Counsel shall discharge the following duties:-

- (i) To be present in the Court(s) assigned to him during remand hours at the time and place fixed by the Magistrate concerned.
- (ii) the Legal aid Counsel shall render all the assistance to a person in custody during investigation of the case (s), in the matters of bail, remand and with regard to all other legal rights of an accused.

2. Fee payable to Legal Aid Counsel:-

- (i) For discharging his duties in the matters of Legal Aid, a Legal Aid Counsel shall be paid fee as prescribed by the higher Authority on monthly basis. The Legal Aid Counsel shall not received any remuneration from accused in any from whatsoever.
- (ii) The payment of fee to a Legal Aid Counsel shall be made by the Chairman, District Legal Services Authority after obtaining a report from the Court(s) concerned regarding the satisfactory attendance of the Counsel during remand hours.

3. Removal of Legal Aid Counsel:-

The District Legal Services Authority, subject to the approval of the State Legal Services Authority is authorized to remove the name of any Advocates from the panel of Legal Aid Counsel in the event of any misbehavior, malpractice or non performance.

H.P. State Legal Services Authority, Shimla-171009.
Application form for empanelment as Legal Aid Counsel/ Panel
Lawyer/ Retainer Lawyer

Name of DLSA/SDLSC:

Affix
Passport
Size
Photograph

1	Name (Sh./Smt./Ms.)	
2	Gender	
3	Mobile No.	
4	Email Address	
5	Bar Enrolment Number	
6	Experience at Bar (5/10/15/20 years or more)	
7	Place of Practice	
8	Category (SC/ ST/ OBC/ General/ Differently abled)	
9	Professional experience in particular field i.e. Civil, Criminal, Revenue, Matrimonial, Juvenile Justice, Municipal Laws, Labour, Consumer and Environment Laws etc.	
10	Details of last 3-5 years cases prosecuted/ defended.	
11	Interest/participation in legal services activities, if any	
12	Have you been empaneled as a Panel Lawyer/ Legal Aid Counsel/ Retainer Lawyer? If yes, please specify the period.	

Signature